GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVATION
LOK SABHA

UNSTARRED QUESTION NO:3064
ANSWERED ON:23.12.2003
EFFICIENCY OF NOTIFICATION
AJIT KUMAR PANJA

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVATION be pleased to state:

(a) whether it is a fact that the efficiency of the notification dated 08 June, 2002, has since been questioned before the Apex Court;

(b) if so, the details thereof;

(c) the further steps taken by the Government to give it a legal sanctity under the rule/regulations of respective PSUs, asdirection in the discharge of its function in the matter of policy involving public interest;

(d) the details of cases contested by PSUs before the Supreme Court, PSU-wise; and

(e) the outcome of such cases, PSU-wise and case-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a)&(b): No Notice questioning the notification dated 08 June 2002 in the context of the proceedings before the Supreme Court has been received by the Ministry of Urban Development & Poverty Alleviation.

(c): The guidelines issued under the non-statutory Resolution notified o n 08 June 2002 are with regard to the Public Sector Undertakings (PSUs)/Financial Institutions only and do not relate to other public premises. Taking into account the legal opinion on the subject, these guidelines cannot be included in the rules under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

(d)&(e): The premises belonging t o the PSUs/Financial Institutionsare administered by the Estate Officersappointed by the authorities concerned under the provisions of the Public Premises(Eviction of Unauthorised Occupants) Act, 1971. The said PSUs/Financial Institutions are responsible for necessary action in respect of cases relating to their premises before the courts of law. Data of court cases pertaining to PSUs or Financial Institutions in respect of their premises are not maintained in this Ministry.